

Central victim compensation fund scheme

1990. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has introduced a Central Victim Compensation Fund (CVCF) Scheme;
- (b) if so, the salient features thereof along with its aims and objectives; and
- (c) the steps taken by Government to reduce disparity in quantum of compensation amount notified by different States/UTs for victims of similar crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Yes Sir. The key features including aims and objectives of Central Victim Compensation Fund (CVCF) are given below:-

- (i) to support and supplement the existing Victim Compensation Schemes notified by States/UT Administrations,
- (ii) to reduce disparity in quantum of compensation amount notified by different States/ UTs for victims of similar crimes, and
- (iii) to encourage States/UTs to effectively implement the Victim Compensation Schemes (VCS) notified by them under the provisions of section 357A of Cr.P.C. and continue financial support to victims of various crimes especially sexual offences including rape, acid attacks, crime against children, human trafficking etc. including women victims of cross border firing.

The guidelines of the Central Victim Compensation Fund (CVCF) Scheme have been circulated among all the States/UTs and are available at the website of Ministry of Home Affairs viz <http://mha.nic.in>. The States/UTs have been requested to modify State Victim Compensation Schemes accordingly.

Women undertrials in Andhra Pradesh and Telangana

1991. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the State-wise total number of women undertrials languishing in jails across the country for more than six months especially in Andhra Pradesh and Telangana;
- (b) whether Government has taken any step for immediate release of such women undertrials, if so, the details thereof; and

(c) the corrective steps taken by Government to improve the living conditions of women undertrials in jails across the country and release of women prisoners who have completed half of the period of sentence in lesser offences?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) A State/UT-wise details of women undertrials in the jails of the country for more than six months, including Andhra Pradesh and Telangana is given in the Statement (*See below*).

(b) and (c) “Prisons” is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, the following measures have been taken by the Government of India in respect of undertrial prisoners:

- (i) A comprehensive advisory dated 17th July 2009, has been issued to the States/UTs on “Prison Administration”, which provides for steps to be taken by the States/UTs for providing free legal aid to undertrials, setting up of Lok Adalats/Special courts in prisons for expediting review of cases of undertrials. The same may be downloaded from the website of the Ministry of Home Affairs at the following links: <http://mha1.nic.in/PrisonReforms/pdf/PrisonAdmin17072009.pdf>
- (ii) An Advisory has been issued by this Ministry on 17.1.2013 to States/UTs regarding use of section 436A of the Cr.P.C to reduce overcrowding of prisons. The same can also be accessed on the website of Ministry of Home Affairs at the link: http://mha1.nic.in/PrisonReforms/pdf/AdvSec436APrisons-060213_0.pdf
- (iii) Hon’ble Home Minister has written to Chief Ministers/LG of States/UT on 3.9.2014 regarding use of section 436A of Cr. P.C. to reduce overcrowding in jails of India.
- (iv) Director General (Prisons)/Inspector General (Prisons) of all States/UTs have been requested on 22.9.2014 to take necessary action to comply with the order dated 5.9.2014 of the Hon’ble Supreme Court in the matter.
- (v) Advisory dated 27.9.2014 issued to States/UTs on reckoning half-life of time spent in judicial custody of Undertrial prisoners under Section 436A of Cr. P. C. The same can also be accessed on the website of Ministry of Home Affairs at the link: http://mha1.nic.in/PrisonReforms/pdf/GuidelinesForReckoningHalfLife_161014.pdf

Statement

State/UT-wise details of women under trails in the jails of the country for more than six months including Andhra Pradesh and Telangana.

Sl. No.	State/UT	Women undertrials in jail for more than 6 months
1	2	3
1.	Andhra Pradesh	36
2.	Arunachal Pradesh	0
3.	Assam	25
4.	Bihar	409
5.	Chhattisgarh	206
6.	Goa	13
7.	Gujarat	179
8.	Haryana	213
9.	Himachal Pradesh	23
10.	Jammu and Kashmir	53
11.	Jharkhand	375
12.	Karnataka	118
13.	Kerala	14
14.	Madhya Pradesh	222
15.	Maharashtra	322
16.	Manipur	7
17.	Meghalaya	1
18.	Mizoram	1
19.	Nagaland	4
20.	Odisha	154
21.	Punjab	438
22.	Rajasthan	273
23.	Sikkim	2
24.	Tamil Nadu	39
25.	Telangana	66

1	2	3
26.	Tripura	2
27.	Uttar Pradesh	1241
28.	Uttarakhand	21
29.	West Bengal	289
30.	A & N Islands	3
31.	Chandigarh	6
32.	D & N Haveli	0
33.	Daman & Diu	0
34.	Delhi	258
35.	Lakshadweep	0
36.	Puducherry	0
TOTAL		5013

Courts' direction regarding crimes against women in Delhi

1992. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the figures of crimes against women in Delhi are shooting up;
- (b) whether a Court in Delhi has taken a serious view of this menace and has asked Government to take up this issue with the concerned police authorities to control this; and
- (c) if so, the details with action plan of Government to address this menace seriously?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Delhi Police has reported that as a conscious policy of "Truthful Reporting", more number of complaints are registered in the recent years with an objective that no crime, especially crime against the vulnerable groups including women, goes unreported. Details of cases of crime against women reported to Delhi Police during 2012 to 2014 and 2015 (upto 31/10/2015) are given in the Statement (*See* below).

(b) and (c) Delhi Police has reported that on 12.03.2014, during the hearing of the Writ Petition (C) No. 3686/2013 titled Nandita Dhar V/s Union of India and Ors, the Hon'ble court had directed Delhi Police to conduct a crime-mapping study, particularly with regard to crime against women. On 16.04.2014 the crime-mapping